

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4208

ANSWERED ON:19.12.2012

PERIOD OF AD HOC SERVICE

Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the period prescribed for ad hoc service under the Union Government;
- (b) the rules laid down for making ad hoc service permanent;
- (c) whether any directives have been issued for making the ad hoc service permanent;
- (d) if so, the details thereof;
- (e) the reaction of the Government to negligence in making ad hoc service permanent; and
- (f) the corrective steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): The total period for which the appointment/promotion may be made, on adhoc basis, is limited to one year. In case there are compulsions for extending any adhoc appointment/promotion beyond one year, the approval of the Department of Personnel & Training has to be sought. Also, the Department of Personnel & Training has delegated powers to the administrative Ministries/Departments for appointing the officials of Group 'C' and erstwhile Group 'D' posts on ad-hoc basis upto a period of three years, in consideration of exigency of work.

(b) to (f): As per the extant policy of the Government, all posts are to be filled in accordance with provisions of the applicable Recruitment Rules. Promotions/appointments on ad-hoc basis are resorted to in exceptional circumstances, to a post which cannot be kept vacant in consideration of its functional/operational requirement. Such ad-hoc appointees have to be replaced with regular incumbents, selected in accordance with procedure prescribed in the relevant applicable statutory Recruitment Rules, at the earliest. In view of this, there is no requirement of making ad-hoc service permanent.